

Central Administrative Tribunal
Principal Bench: New Delhi

O.A. No. 1632/99

New Delhi this the 28th day of January, 2000

Hon'ble Mr. Justice V. Rajagopala Reddy, VC(J)
Hon'ble Mr. R. K. Ahoja, Member (A)

H.R.K. Bhatnagar (Retd).
R/o G-263, Preet Vihar,
Delhi-110 092.

..Applicant
(By Advocate: Shri G.S. Lobana)

Versus

1. Union of India, through
Secretary, Department of Revenue,
Ministry of Finance,
North Block,
New Delhi-110 001.
2. Chairman,
Central Board of Excise & Customs,
North Block,
New Delhi-110 001.
3. The Additional Secretary,
Department of Pension & Pensioner's
Welfare, Lok Nayak Bhawan,
New Delhi-110 003.
4. The Commissioner,
Central Excise,
Central Revenue Building,
I.P. Estate, New Delhi-110002.
5. The Assistant Commissioner,
Central Excise (MOD-IV),
G-80 Preet Vihar, Vikas Marg,
New Delhi-110092.

...Respondents
(By Advocate: Shri R.R. Bharti)

ORDER (Oral)

By Reddy, J.-

The only relief claimed in the OA is to
revise the basic provisional pension of the
applicant w.e.f. 1.1.96 as per the
recommendations of the Vth Pay Commission and as
per the Government's orders of October 1997 and
pay the same day with interest. Along with the
reply filed by the respondents the Annexure R-1

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(6)

has been filed, wherein it was stated that the provisional pension has been revised and released as per the claim of the applicant in accordance with the order dated 27.10.97.

2. But the grievance as to the payment interest still remains.

3. The OA is filed on 22.7.99. In the circumstances, we direct the respondents to pay the interest at the rate of 12% per annum from 1.1.1998 till the date of the payment. The OA is accordingly allowed. This amount has to be paid within two months from the date of receipt of a copy of this order.

R.K. Aahooja
(R.K. Aahooja)
Member (A)

V. Rajagopala Reddy
(V. Rajagopala Reddy)
Vice-Chairman (J)

cc.